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Title : Papers laid on the Table of the House by members/Ministers.

MR. SPEAKER: Now, Paper to be laid on the Table of the House.

...(Interruptions)

MR. SPEAKER: Item No. 2, Shri Sushil Kumar Shinde.

Mr. Shinde, you were not present yesterday

THE MINISTER OF POWER (SHRI SUSHIL KUMAR SHINDE): Sir, it was not listed.

MR. SPEAKER: You have to express your regret.

SHRI SUSHIL KUMAR SHINDE: I express my regret, but Sir, it was not brought to my notice.

MR. SPEAKER: That is your Department's failure and not ours. Yes, you can lay the papers listed against your name now.

I hope, this will not be repeated by anybody in future.

SHRI SUSHIL KUMAR SHINDE: Sir, I beg to lay on the Table: -

(1) A copy of the Central Electricity Regulatory Commission (Indoor/Outdoor Medical Facilities) Regulations, 2005 (Hindi and English versions) published in Notification No. 2/1(21)/2005-CERC in Gazette of India dated the 18th November, 2005 under section 179 of the Electricity Act, 2003.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library. See No. LT 4167/06)

THE MINISTER OF URBAN DEVELOPMENT (SHRI S. JAIPAL REDDY): Sir, I beg to lay on the Table a copy of the Memorandum of Understanding (Hindi and English versions) between the National Buildings Construction Corporation Limited and the Ministry of Urban Development for the year 2006-2007.

(Placed in Library. See No. LT 4168/06)

THE MINISTER OF FINANCE (SHRI P. CHIDAMBARAM): Sir, I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under of section 296 of the Income Tax Act, 1961:-

(1) The Income Tax (First Amendment) Rules, 2006 published in Notification No. S.O. 303(E) in Gazette of India dated the 9th March, 2006, together with an explanatory memorandum.

(2) The Income Tax (Second Amendment) Rules, 2006 published in Notification No. S.O. 358(E) in Gazette of India dated the 17th March, 2006, together with an explanatory memorandum.

(3) S.O. 616(E) published in Gazette of India dated the 26th April, 2006 together with an explanatory memorandum making certain amendments in the Notification No. S.O. 741(E) dated the 28th June, 2004.

(Placed in Library. See No. LT 4169/06)

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI B.K. HANDIQUE): Sir, on behalf of my senior colleague, Shri H.R. Bhardwaj, I beg to lay on the Table a copy of the Supreme Court Judges (Amendment) Rules, 2006 (Hindi and English versions) published in Notification No. G.S.R. 162 (E) in Gazette of India dated the 16th March, 2006 under sub-section (3) of section 24 of the Supreme Court Judges (Salaries and Conditions of Service) Act, 1958.

(Placed in Library. See No. LT 4170/06)

THE MINISTER OF COMPANY AFFAIRS (SHRI PREM CHAND GUPTA): Sir, I beg to lay on the Table:-

(1) A copy of the 49th Annual Report (Hindi and English versions) on the working and administration of the Companies Act, 1956 for the year ended the March 31, 2005 under section 638 of the Companies Act, 1956.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library. See No. LT 4171/06)

THE MINISTER OF FINANCE (SHRI P. CHIDAMBARAM): Sir, with your permission, on behalf of my colleague, Shri S.S. Palanimanickam, I beg to lay on the Table:-

(1) A copy of the Insurance (Amendment) Rules, 2005 (Hindi and English versions) published in Notification No. G.S.R. 178 (E) in Gazette of India dated the 25th March, 2006, under sub-section (3) of section 114 of the Insurance Act, 1938.

(Placed in Library. See No. LT 4172/06)

(2) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:-

(i) S.O. 211(E) published in Gazette of India dated the 15th February, 2006, together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus.(N.T.) dated the 3rd August, 2001.

(ii) S.O. 220(E) published in Gazette of India dated the 17th February, 2006, together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus.(N.T.) dated the 3rd August, 2001.

(iii) S.O. 242(E) published in Gazette of India dated the 23rd February, 2006, together with an explanatory memorandum regarding revised rate of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* for the purpose of assessment of import.

(iv) S.O. 243(E) published in Gazette of India dated the 23rd February, 2006, together with an explanatory memorandum regarding revised rate of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* for the purpose of assessment of export, together with a Corrigendum thereto published in Notification No. S.O. 249(E) dated the 24th February, 2006.

(v) S.O. 267(E) published in Gazette of India dated the 1st March, 2006, together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus.(N.T.) dated the 3rd August, 2001.

(Placed in Library. See No. LT 4173/06)

